

[Shri K.R. Ganesh]

sub-section (3) of section 3 of the Mysore State Legislature (Delegation of Powers) Act, 1971 :—

- (i) The Mysore Entertainments Tax (Amendment) Act, 1971 (President's Act No. 14 of 1971) published in Gazette of India dated the 30th November, 1971.
- (ii) The Mysore Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Act, 1971 (President's Act No. 15 of 1971) published in Gazette of India dated the 30th November, 1971.
- (iii) The Mysore Motor Vehicles Taxation (Amendment) Act, 1971 (President's Act No. 16 of 1971) published in Gazette of India dated the 30th November, 1971.
- (iv) The Mysore Stamp (Amendment) Act, 1971 (President's Act No. 17 of 1971) published in Gazette of India dated the 30th November, 1971.
- (v) The Mysore Sales Tax (Amendment) Act, 1971 (President's Act No. 18 of 1971) published in Gazette of India dated the 30th November, 1971. [*Placed in Library. See No. LT-1312/71.*]

REVIEW AND ANNUAL REPORT OF
DURGAPUR PROJECTS LTD.

SHRI SHAIINAWAZ KHAN : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (3) of section 19A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal :—

- (1) Review by the Government on the working of the Durgapur Projects Limited, Durgapur, for the year ended 31st March, 1971.

- (2) Annual Report of the Durgapur Projects Limited, Durgapur, for the year ended 31st March, 1960 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1317/71.*]

UNION PUBLIC SERVICE COMMISSION
(EXEMPTION FROM CONSULTATION)
AMENDMENT REGULATION, 1971

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K.C. PANT) : On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1971 (Hindi and English versions) Published in Notification No. G.S.R. 1654 in Gazette of India dated the 6th November, 1971, under clause (5) of article 320 of the Constitution, together with an explanatory Note. [*Placed in Library. See No. LT-1314/71.*]

REVIEW ON FILM FINANCE CORPORATION
LIMITED, 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1970-71.
- (2) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1315/71.*]

GUJARAT SURVIVING ALIENATIONS
ABOLITION SECOND AMENDMENT
RULES, 1971

THE MINISTER OF STATE IN THE